

NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Company Appeal (AT) (Ins) No.212 of 2020

IN THE MATTER OF:

Harish Amilineni

...Appellant

Versus

Rajkumar Brothers and Production Pvt. Ltd. & Anr.

...Respondents

For Appellant: Shri Y. Suryanarayana

For Respondent: None

ORDER

22.06.2020 It is stated that in Civil Appeal 2463 of 2020, Hon'ble Supreme Court has directed to decide this matter as far as possible within two weeks from date of production of certified copy of the Order. We have seen the Order dated 4th June, 2020 of the Hon'ble Supreme Court. The present Appeal has been taken up for virtual hearing. None present for Respondents.

Pleadings are not complete. Respondents are given last chance to file Replies within 10 days and the Appellant may file Rejoinder within a week thereafter.

List the Appeal on **10th July, 2020**.

Registry to inform this Order to the Counsel for the Respondents.

[Justice A.I.S. Cheema]
Member (Judicial)

(Justice Venugopal M.)
Member (Judicial)

[Kanthi Narahari]
Member (Technical)